

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21369 of 2015

(Arising out of Order-in-Appeal No. TVM-EXCUS-000-APP-185-14-15
dated 05.02.2015 passed by the Commissioner of Central Excise,
Customs & Service Tax (Appeals), Cochin)

M/s. Sansui Agencies,

V-2 Plaza, Opp. Govt. Hospital,
Kottarakara,
Kerala.

Appellant(s)

VERSUS

**Commissioner of Central
Excise and Customs,**

ICE Bhavan,
Press Club Road,
Trivandrum – 695 001.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. Vikalp Jain, Superintendent (AR) for the Respondent

CORAM:

**HON'BLE SHRI P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 20710 /2026

DATE OF HEARING: 29.05.2026

DATE OF DECISION: 29.05.2026

PER : P.A. AUGUSTIAN

None present for the appellant. Heard the learned AR for the Revenue and perused the records. Learned AR for the Revenue submits that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate,

the present appeal is dismissed as deemed to have been withdrawn.

(Order pronounced and dictated in Open Court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja...